

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

9. C.P. (IB)-402 (MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **08.06.2018**

NAME OF THE PARTIES: SREI Infrastructure Finance Ltd.

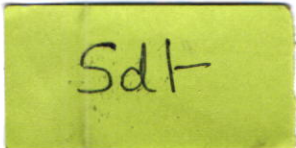
v/s.

Sterling International Enterprises Ltd.

SECTION OF THE COMPANIES ACT: U/s 7 of I&B Code 2016

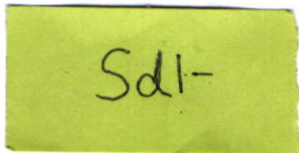
Order

The Counsel for the Petitioner present. No representation from the side of the Corporate Debtor. The Counsel for the Petitioner submits that the copy of the Petition sent to the Corporate Debtor on 04.05.2018 was returned with the remark as unclaimed. However, the notice of intimation of the date of hearing was received by the Corporate Debtor. On the direction of this bench, the Petitioner has taken out substituted service and also filed affidavit of service. Despite that there is no representation from the Corporate Debtor. Heard the Petitioner for some time. At request, list this matter on 14.06.2018 for giving details such as date of Disbursal, details of Registration of Mortgages and Proof of Debt.



Sdt

V. NALLASENAPATHY
Member (Technical)



Sdt-

BHASKARA PANTULA MOHAN
Member (Judicial)